

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

## Original Application No.200/00707/2019

Jabalpur, this Monday, the 19<sup>th</sup> day of August, 2019

## **HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**

Arun Kumar Bose, Aged about 61 years, S/o Late Satish Kumar Bose by occupation Retired Senior Selection Officer, in the Office Of Senior Divisional Finance Manager, Raipur, R/o House No. A/5, Vasant Vihar, Mahaveer Nagar, Raipur **-Applicant**

**(By Advocate –Shri Nilesh Kotecha)**

## V e r s u s

1. The Union of India through the Secretary, Finance Commissioner, Ministry of Railway Board, Rail Bhawan, Raisina Road, New Delhi, Pin 110001
2. The General Manager, Complaint Grievance Cell South East Central Railways, New Zonal Building, Bilaspur, Chhattisgarh, Pin 495001
3. The Senior Divisional Finance Manager, Divisional Railway Manager Complex, RVH Colony, South East Central Railway, Raipur, Chhattisgarh, Pin 492008
4. The Pension & Pensioners Kalyan Vibhag 3<sup>rd</sup> Floor Lok Nayak Bhawan, Khan Market, New Delhi, Pin 110003

**(By Advocate –Smt. Anjana Shrivstava proxy counsel for  
Shri A.S.Raizada)**

## ORDER (ORAL)

The applicant was working with the respondent department and has superannuated on 31.01.2019.

2. He is aggrieved that he has not been given proper pay fixation and retiral benefits. He has submitted his representation dated 03.04.2019 (Annexure A-20) to respondent No.3.
3. Learned counsel for the respondents submits that the said representation has not yet been decided.
4. He submits that he would be satisfied if the respondents are directed to decide his representation in a time bound fashion.
5. Learned counsel for the respondents has no objection if the O.A. is disposed of in this manner.
6. Accordingly, without going into the merits of the case, at the admission stage itself, the competent authority of the respondents is directed to decide the representation dated 03.04.2019 (Annexure A-20) as per rules, if not already decided, with a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order. The decision so taken may be communicated to the applicant.
7. The Original Application is accordingly disposed of.

**(Navin Tandon)  
Administrative Member**

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